

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No.457 of 1993 In

O.A. No.763 of 1992

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New Delhi this the 23rd day of December, 1993

Mr. Justice S.K. Dhaon, Vice-Chairman

Mr. B.N. Dhoundiyal, Member (A)

Shri Adarsh Kumar Handa
R/o WZ-3398, Mohindra Park,
Shakur Basti,
Delhi-110034.

...Petitioner

Petitioner in Person

Versus

1. Shri R.T. Pandey
Deputy Secretary,
Ministry of Labour,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi.
2. Shri A. Alagar,
DIC, Regional Labour Institute,
No.1, Sardar Patel Road,
Madras-600113.
3. Shri G. Vaidyanathan
Director-in-Charge,
Regional Labour Institute,
No.1 Sardar Patel Road,
Madras-600113. ...Respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

The complaint is that the direction given by this Tribunal vide its order dated 14.01.93 has not been complied with.

2. The controversy before this Tribunal centred round the payment of Tribal Area Allowance (TAA) to the petitioner. The Tribunal directed that the petitioner shall file a representation within 21 days from the date of communication of its order and the respondents shall dispose of the representation as early as possible but preferably within 3 months thereafter.

3. It appears that on 19.02.1993 the petitioner made a representation in pursuance of the aforesaid direction of the Tribunal. On 28.05.1993, the Deputy Secretary to the Government of India informed the petitioner that his representation was under consideration and a reply would be sent to him as soon

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(AK)

a decision in the matter is taken. More than 6 months have elapsed from 28.05.93. The petitioner, who appears in person, states that he has not received any reply so far.

4. The directions of the Tribunal were not positive in so far as they did not require the respondents to implement them within a specified period. However, the authority concerned should have acted within a reasonable period and conformed to the spirit of the order. Under the circumstances, we direct Shri R.T. Pandey, Deputy Secretary, Ministry of Labour, the Respondent No.1 to pass final orders upon the representation dated 19.02.1993 of the petitioner within a period of one month from the date of the receipt of a certified copy of this order from the petitioner. The petitioner is permitted to transmit a certified copy of this order to respondent No.1 under registered post acknowledgement due.

5. With these directions, this Contempt Petition is disposed of finally.

B.N. Dhoondiyal

(B.N. DHOUNDIYAL)
MEMBER (A)
23.12.1993

S.K. Dhaon

(S.K. DHAON)
VICE CHAIRMAN
23.12.1993

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